

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 232 of 1994

Monday this the 7th day of February, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

1. A. K. Paul, Machine Asst(Offset)
Govt. of India Press, Koratty.

2. A. L. George, Machine Asst.
Govt. of India Press,
Koratty.

....Applicant

(By Advocate Mr. M. R. Rajendran Nair)

Vs.

1. The Manager,
Govt. of India Press, Koratty.

2. The Director of Printing,
Ministry of Urban Development,
Govt. of India, Nirman Bhawan
New Delhi.

3. Union of India represented by
Secretary to Government,
Ministry of Urban Development
Deptt. of Printing & Stationery,
New Delhi.

.....Respondents

(By Advocate Mr. Unnikrishnan rep. SCGSC)

OR D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants submit that their pay is liable to be stepped up in the scale of Rs.1200-1800 with effect from 1.11.83. We find that 1st applicant has made a request in this behalf in Annexure-V representation before 1st respondent. We direct 1st respondent to pass appropriate orders on Annexure-V by passing a reasoned order, within six weeks from today.

2. Application is disposed of. No costs.

Dated the 7th February, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN